

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CA. 902 of 1997

Date of Order: 28.8.98.

SINGLE BENCH

Present: Hon'ble Mr. D. Purkayastha, Member (J).

ASHIM KR. CHOUDHURY

-VS-

UNION OF INDIA & ORS.

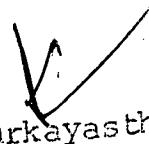
For the petitioner: Ms. B. Ghosh Dutta, counsel.
For the respondents: Mr. C. Samaddar, counsel.

O R D E R

D. Purkayastha, JM.

Heard the ld. advocates for both the parties. The case is admitted for adjudication. Mr. Samaddar has drawn my attention to the reliefs sought for by the applicant and submits that multiplicity of the reliefs claimed in the application is not maintainable. However, that ~~matter~~ matter would be considered at the time of hearing and the applicant is given liberty to amend the application if he thinks necessary in the meantime.

Matter to come up for hearing on its own turn.
Plain copy be furnished to both the parties.


(D. Purkayastha)
Member (A)

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